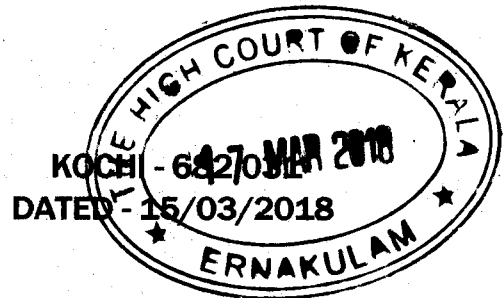


THE HIGH COURT OF KERALA

C7- 20943/2018

28001



OFFICIAL MEMORANDUM

Sub :- Inter District/Departmental transfer -filling up the vacancy of Clerk in the Criminal Judicial Wing of Thalassery District - Regarding.

- Ref:- 1. Letter No. A1-6210/18/ dated 28/02/2018 of the Chief Judicial Magistrate,Thalassery.
2. G.O.(P)36/91/P&ARD dated 02/12/1991.
3. G.O.(MS) 4/61/PD, dated 02/01/1961.
4. G.O.(P) No. 3/2017/P&ARD dated 25/02/2017

The undermentioned officers are informed that the Chief Judicial Magistrate, Thalassery as per the letter cited, has reported one vacancy of Clerk to be filled up by way of Inter district/departmental transfer. They are, therefore, directed to obtain and forward the applications for transfer to the Criminal Judicial Wing of Thalassery District from candidates who are eligible to apply for the same in the light of the Government Order cited 2nd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk, actual qualifying period of service as Clerk and total service in all posts together in the district.

They are further directed to give necessary instructions to all concerned on the following:-

- (1) Applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.O. cited 3rd in the event of their transfer.
- (2) Applicants who received regular promotions shall furnish a declaration to the effect that they agree, to be reverted to the entry post of Clerk in the event of their transfer and for consequential re-fixation of their pay in the post of Clerk excluding the fixation benefits enjoyed on promotion as Senior Clerk, duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

P.T.O.